

Plans for Co-ordination of State Electricity Board

2010. SHRI N. K. SANGHI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether during the discussions at the annual session of the Institution of Engineers held in Bombay in January, 1973, it was contended that the provisions of the Electricity Act, 1970 and the Electricity Supply Act, 1948 were inadequate to enforce financial or commercial discipline on the business of electricity;

(b) whether it was also suggested there that the Centre should set up a central directing machinery to lay down guidelines for short-term and long-term plans and to co-ordinate the working of the various State Electricity Boards; and

(c) if so, the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) and (b). The Institution of Engineers of (India) Bombay Branch has informed that the points relating to the necessity for amending the provisions of the Indian Electricity Act, 1910 (there is no electricity Act of 1970) and the Electricity (Supply) Act, 1948 as well as the necessity for co-ordinating the working of the various State Electricity Boards were suggested in a lecture during the annual session of the Institution.

(c) In order to meet the growing demand for power, the installed generating capacity is likely to be increased from about 20 millions KW at the end of the Fourth Plan to about 40 million KW at the end of the Fifth Plan. In the context of such large development programme and the need for providing economic power supply through large power stations and integrated operation of power systems the question of restructuring the electricity supply industry is under study.

Absorption of Retrenched Employees of S. and T. Department (South Eastern Railway)

2011. DR. SARADISH ROY: Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No. 3989 on the 12th December, 1972 regarding absorption of retrenched employees of S and T Department (South Eastern Railway) and state:

(a) whether seniority of service was considered for re-employment of 47 employees and if not, the reasons therefor;

(b) how many more of the retrenched employees have been re-employed so far; and

(c) by what time all the retrenched employees are expected to be re-employed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESH): (a) Yes, except in one case, where the senior construction labourer was not re-appointed as meanwhile police had registered a criminal case against him.

(b) 30.

(c) There are no immediate prospects for their re-engagement.

Deraiment of Two Trains by Agitators in Andhra Pradesh

2012. SHRI ARVIND M. PATEL: Will the Minister of RAILWAYS be pleased to state:

(a) whether two trains, one Katpati-Pakala Passenger and another a goods train, were derailed by Andhra Agitators on 4th and 6th February, 1973;

(b) if so, the number of persons killed and injured;

(c) the amount of compensation paid to them; and

(d) the action taken by Government against the persons found responsible?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) Presumably the reference is to the derailment of train No. 122 Down Tiruchirappalli-Renigunta Fast Passenger between Bommasamudram and Ramapuram stations on Katpadi-Renigunta section of the Southern Railway on 5th February 1973 and the derailment of No. 2521 Up Diesel goods between Guntakal and Bantahal stations on the South Central Railway on 6th February 1973. Both these accidents are suspected to have been caused by unauthorised interference with the permanent way by some unknown persons.

(b) While in the first accident no one was killed but 15 persons were injured, there were no casualties in the second accident.

(c) No compensation has been paid so far.

(d) Since no staff has been held responsible for these accidents, the question of taking action against any railway staff does not arise.

Commissioning of Aluminium Smelter Plant at Korba and Supply of Power Therefor

2013. **SHRI R. V. BADE:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether with the expected commissioning of the Smelter Plant of the Korba Public Sector Aluminium Plant by early 1975, there will be a large deficit of power in Madhya Pradesh;

(b) whether to meet the load of the Aluminium Plant in particular, the Madhya Pradesh Government has proposed extension of Kerala Thermal Station and that the State Government requested the Government of

India for giving priority for the delivery of 1 × 120 MW unit of erection at Korba; and

(c) if so, whether the promised priority for the 4th Unit from HEL, Bhopal has since been conformed?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): (a) The estimated power deficit in Madhya Pradesh in early 1975 is of the order of 92 MW, taking into account the requirements of the Aluminium Plant.

(b) and (c). The Korba Thermal Power Station is being extended. The State Government had requested for priority allotment of one set of 120 MW. The 67th 120 MW. unit from HEL, Bhopal expected to be delivered in September, 1974—March, 1975, has been allotted to the Station. The requirements are being further reviewed in the light of progress of other related works.

Promotion/Reversion/ Transfer of personnel in Ratlam Division

2014. **DR. LAXMINARAIN PANDEYA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether promotions, reversions or transfers of personnel in Ratlam Division are decided by Bombay Division as per orders of CCS (E) CCG letter No. E 839/4/15/5, dated the 12th October, 1972 to DS (E) BRC and E.S. (E) BCT/RTM; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Instructions were issued by the Headquarters' Office, Western Railway, Bombay, vide letter No. E839/4/15/5 dated 13th October, 1973, that any vacancy occurring after 13th October, 1972 in Baroda and Ratlam Divisions